

WP(C) No. 304 of 2012

25.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri S Dey, counsel for the respondents. List this writ petition after two weeks for hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.04.14

MC No. 25 of 2013
IN WP(C) No. 16 of 2013

25.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 16 of 2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.04.14

MC No. 126 of 2014
IN WP(C) No. 146 of 2014

25.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 146 of 2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.04.14

MC No. 137 of 2013
IN WP(C) No. 94 of 2013

25.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 94 of 2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.04.14

MC No. 151 of 2013
IN WP(C) No. 117 of 2013

25.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 117 of 2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.04.14

MC No. 152 of 2013
IN WP(C) No. 118 of 2013

25.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 118 of 2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.04.14

MC No. 215 of 2013
IN WP(C) No. 68 of 2012

25.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 68 of 2012.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.04.14

MC No. 429 of 2012
IN WP(C) No. 304 of 2012

25.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 304 of 2012.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.04.14

WA No. 22 of 2014
IN WP(C) No. 12 of 2013

25.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this writ appeal before another Bench of which one
of us (PC Pant, CJ) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.04.14

WA No. 32 of 2013

25.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of the learned counsel for the
appellant.

Appellant is directed to paginate the Bench copy
provided to the Court.

List on 28.05.2014 for hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.04.14

WP(C) No. 16 of 2013

25.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri S Dey, counsel for the
petitioner. List after four weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.04.14

WP(C) No. 68 of 2012

25.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri GS Massar, Senior Advocate, for the respondents. List this writ petition on 02.06.2014 for hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.04.14

WP(C) No. 94 of 2013

25.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri S Dey, counsel for the
petitioner. List after four weeks for hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.04.14

WP(C) No. 117 of 2013

25.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri VK Jindal, Senior Advocate, present for the
petitioner.

Smti T Yangi, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is
allowed further three weeks' time to file rejoinder affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.04.14

WP(C) No. 118 of 2013

25.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri VK Jindal, Senior Advocate, present for the
petitioner.

Smti T Yangi, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is
allowed further three weeks' time to file rejoinder affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.04.14

25.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri PK Roy Choudhury, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for respondents No. 1 to 4.

Shri HS Thangkhiew, Senior Advocate, present for respondent No. 5.

Heard.

By means of this writ petition, the petitioner has challenged the order dated 07.03.2014, issued by the Syiem of Myllem and Durbar, regarding collection of toll/royalty from minor forest produce from 8th Mile, Bariduwa to Barapathar area, Raid Marwet, Hima Myllem.

Learned counsel for the petitioner submitted that the respondent No. 5 has no authority to collect toll/royalty in question.

On the other hand, learned counsel for respondent No. 5 relied in the case of Meghalaya Commercial Truck Owner and Operators Association vs. State of Meghalaya and others (2011) 4 GLR 398 and contended that the impugned order does not suffer from any illegality.

Admit the writ petition.

Learned counsel for respondents No. 1 to 4 and learned counsel for respondent No. 5 pray for and are allowed three weeks' time to file counter affidavits.

Issue notice to respondent No. 6 UR Thangkhiew, who may also file his counter affidavit within a period of three weeks.

List this writ petition for hearing on 26.05.2014. Meanwhile, as an interim measure, it is directed that the collection of toll/royalty, if any made under the impugned order, shall be treated to have been made subject to decision of this writ petition.

JUDGE
(Hon'ble Mr Justice TNK Singh)
dev
25.04.14

CHIEF JUSTICE

